

CEINTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Review Application No. 360 of 2001 In  
Original Application No. 2070 of 2000

New Delhi, this the 13<sup>th</sup> day of November, 2001

HON'BLE MR. KULDIP SINGH, MEMBER (JUDG.)

Harish Kumar Sharma  
S/o Late Shri Harkesh Singh  
R/o H.No.10, Bihari Park,  
Devli Road, New Delhi.

... Review Applicant

Versus

1. The Chief Secretary,  
Government of National Capital Territory,  
Delhi, Delhi Sachivalya,  
I.P. Estate, New Delhi.
2. The Secretary (Services)  
Government of National Capital Territory,  
Delhi, Delhi Sachivalya,  
I.P. Estate, New Delhi.
3. The Director of Education,  
Delhi, Old Secretariat,  
Delhi. .. Respondents

ORDER BY CIRCULATION

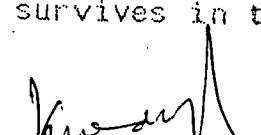
Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No. 360 of 2001 has been filed by the applicant for review of the order passed in OA 2070 of 2000 on 9.8.2001.

2. In the RA the applicant has taken more or less the same grounds to argue the RA, which he had taken while arguing the OA. While delivering the judgment, all the grounds were taken into consideration. No fresh error has been pointed out which may call for review of the order and moreso the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22(3)(f)(i) of the Administrative Tribunal's Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.

Rakesh

  
(Kuldip Singh)  
Member (J)